

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A. No. 78 of 2017 (SZ)
In
Application No. 225 of 2016 (SZ)**

Applicant

Meenava Thanthai
K.R. Selvaraj Kumar
Meenava Nala Sangam,
Rep., by its President
M.R. Thiyagarajan,
Chennai- 600 013

Respondents

Vs. The Chief Secretary,
Government of Tamil Nadu,
Secretariat, Chennai-600 009
and 8 others

Legal Practitioners for the applicant:

Mr. K. Mageshwaran

Legal practitioners for respondents

M/s. M.K. Subramanian,
M. Santhanaraman and
P. Velmani for R1 to R5 and R7
Mr. Azhagam Perumal for R6 and R8
Mr. R. Parthasarathy for R9

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Note of the Registry	Orders of the Tribunal
Order No. 3	<p data-bbox="532 545 841 585">Date: 12th July, 2017</p> <p data-bbox="532 620 824 661"><u>M.A. No. 78 of 2017</u></p> <p data-bbox="532 693 1385 1171">This is an application to implead additional respondent Nos.10 and 11. The case of the applicant is that in the light of the contentions of the respondent No.9, respondent No.10 is to be impleaded. No objection is filed. Therefore in the light of the contentions raised by respondent No.9, respondent No.10 is necessarily to be impleaded. Respondent No.10 is impleaded.</p> <p data-bbox="532 1204 1385 1682">Though the applicant sought to impleaded the National Coastal Zone Management Authority, Government of India as an additional respondent No.11 contending that it is a necessary party, the affidavit does not disclose, in what way, the proposed respondent No.11 is a necessary party. In such circumstances, the prayer to implead respondent No.11 cannot be allowed.</p> <p data-bbox="532 1714 1385 1835">The Miscellaneous Application is partly allowed impleading additional respondent No.10</p>

Application No. 225 of 2016

. Applicant to file a fresh memo of parties within two days and take notice to respondent No.10 by Registered Post with Acknowledgment due and dasthi.

All other respondents have filed their reply. Notice to respondent No.1, the Chief Secretary, Government of Tamil Nadu and respondent No.4, the State of Tamil Nadu, notice was not ordered as the respondent No.2 is the State of Tamil Nadu represented by its Secretary and the State of Tamil Nadu cannot be impleaded more than once in a single petition. Rejoinder if any to be filed within two weeks.

List the matter on 23.08.2017.

.....J.M.

(Justice M.S. Nambiar)

